## Annexure- V: Claims by any Other Stakeholder

## Notes:

- 1. All claims received from any other stakeholder either by hard copy or in soft form have been considered.
- 2. The claims have been verified by the Liquidator based on the evidence/ information/proof /details/invoices towards which the claims have arisen, submitted by the respective stakeholder. The amount does not necessarily match with the books of accounts of the Company.
- 3. The claim amount admitted is subject to further scrutinization based on subsequent information/ documents sought from the Corporate Debtor/ creditors, and the Liquidator may modify/ correct the list of claims, on the directions of the NCLT, or otherwise.
- 4. The debts or dues of these stakeholders are unsecured.

(Amount in INR)

Sr. No	Name	Nature of Dues	Amount	Claim Amt	Cate gory
	Claims received after submission of stakeholders list				
1	Office of the Assistant Commissioner of CGST, Division-V, Mumbai South Commissionerate	Statutory Claims		1,31,79,740	53(1) (e)(i)
2	Office of the Income Tax Officer (TDS)- (2)(3)(3)	Varun shipping co. ( FY 07-08 & 14-15) VGIL(12-13 & 14-	25,30,09,178		
		15)	1,56,53,219		
		Varun Resources (FY 15-16, 16-17 & 17-18)	9,50,500	26,96,12,897	53(1) (e)(i)
3	Office of State Tax Officer, GST, Mumbai, Maharashtra	RCM		9,67,284	53(1) (e)(i)
4	Assistant/ Commissioner of Customs, Custom House, Kakinada, Andhra Pradesh	Interest	33,42,029	33,42,029	53(1) (e)(i)
	Total			28,71,01,950	

Note: Apart from the claims mentioned above, no other claims have been received from the operational creditors/ employees and other stakeholders (if any) of the Corporate Debtor. Further, necessary modification shall be done in the above-mentioned list of stakeholders in case of any fresh/ modified claim received from any stakeholder, subject to approval of NCLT or otherwise.



